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(PART – I SECTION-I)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY

DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 47 (RE-2008)/2004-2009

NEW DELHI, DATED THE 8th July, 2008

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In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-09, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, Vol. I (RE 2008)

1. In Para 3.23.3, the following is added after the first sentence:

“After issue of Duty Credit Scrip, but before registration with Customs, the Applicant can change the port of registration from RA concerned.

This issues in Public interest.

(R.S. Gujral)

Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

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